

U**b**

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

O.A.210/00800/2013

Date of decision : February 11th, 2020.

**Coram: Dr.Bhagwan Sahai, Member (Administrative)
R.N. Singh, Member (Judicial).**

K. T. Narayanan,
Aged 58 years 10 months, having
address at Flat No.101, First Floor
Om Matru Chhaya C.H.S. Ltd, Behind
Sundara Apartment, Near Ravi Patil Ground,
Ayre Road, Tukaram Nagar, Dombivali (East),
Thane District, Pin Code-421 201.

Office at: Asst. Accounts Officer
Canteen Stores Dept. (C.S.D.)
"ADELPHI" 119, M. K. Road,
Mumbai 400 020.

.. Applicant.

(By Advocate Shri Anoop Sharma).

Versus

1. UNION OF INDIA
Through the Secretary,
Government of India,
Ministry of Defence,
"B" Wing, Room No.132,
Sena Bhavan,
New Delhi-110 001.
2. THE DY. GENERAL CANTEEN SERVICES
Integrated HQ Min. Of DEF (Army)
Quartermaster General Branch,
(OMG's Branch) R.No.16, L-1 Block,
Church Road, New Delhi-110 001.

3. MINISTRY OF PERSONNEL
Public Grievances and Pensions,
Department of Personnel and Training,
Through Joint Secretary,
Room No.193, North Block,
New Delhi-110 193.
4. GENERAL MANAGER,
Canteen Stores Department, Adelphi,
119, M. K. Road,
Churchgate, Mumbai 400 020.
5. DEPUTY GENERAL MANAGER,
Personnel and Administration,
Canteen Stores Department,
Adelphi, 119, M. K. Road,
Churchgate, Mumbai 400 020.
6. ASSISTANT GENERAL MANAGER
(AGM) Accounts I & II
Canteen Stores Department,
Adelphi, 119, M. K. Road,
Churchgate, Mumbai-400 020.
7. N. R. ARYA,
P. N. 2064, having his address at
Canteen Stores Department,
Adelphi, 119, M. K. Road,
Churchgate, Mumbai 400 020.

.. Respondents.

(By Advocate Shri V. B. Joshi).

O R D E R (O R A L)

Per : R. N. Singh, Member (Judicial)

Present.

1. Shri Anoop Sharma, learned counsel for the applicant.
2. Shri V. B. Joshi, learned counsel for the

respondents.

3. After arguing for sometime, the learned counsel for the applicant seeks permission to withdraw the OA with liberty to the applicant to agitate his grievances in accordance with law.

4. In the facts and circumstances, permission is granted. The OA stands dismissed as withdrawn with liberty aforesaid.

5. No order as to costs.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

V.

JD
25/01/2020

